

Rejoinder of the
applicant received
on 27/1/92 by hand
in duplicate.

8/1
29/1

OA 388/91

Dated: 31.1.92

Neither the applicant nor
his advocate are present.

Mr. R.K. Shetty, advocate
for the respondents.

Applicant has not filed
rejoinder. Since the matter is
ready for hearing keep the case
in Sine-die list.

Mr. Shetty says that
at the time of fixing the date
of final hearing notice may be
issued to respondent No. 3.
The may also be issued to
applicant.


REGISTRAR.

MP No. 847/92
for with drawal
fix on 19/10/92

Kali
9/10

Reply recd. on behalf
of Regp. on 16/10/92



Date: 19-10-92

M.P. 847/92

(Per S.K. Dhaon)

Mr. Saxena for the
applicant and Mr. Ravi Shetty
for Mr R.K. Shetty for the respon-
dents.

M.P. for withdrawal
allowed. Learned counsel for
the applicant states that
this application is not
pressed as during the

(6)

pendency of this
application the retirement
age of the applicant has
been accepted to be as
sixty years.

Accordingly this
application is rejected as
withdrawn without any order
as to costs.

order/Judgment dated 19/10/02
to Appellant (s)
on 29/10/02

6/11/02

(M.Y. PRIOLKAR) (S.K. DHAON) VC
M.Y.